



WEB COPY



O.A.No.839 of 2024 in
in C.S.(COMM.DIV.)No.218 of 2024
A.Nos.5627, 5628 & 5629 of 2024
O.A.No.840 of 2024

K.KUMARESH BABU,J.

Mr.Thriyambak J.Kannan, learned counsel appearing on behalf of the first respondents/defendants would submit that it would be difficult for them to block the posting even at the initial stage and would submit that as and when such postings are made and it is brought to the notice of the second respondent, the same would be blocked immediately.

2. The learned counsel appearing for the applicant/plaintiff also submits that as and when it comes to their notice they would immediately inform the first respondent through E-mail and the learned counsel appearing on behalf of the first respondent also undertakes that as and when the E-mail is received, such posting will be removed/ blocked forthwith.

3. Considering the fact that the application is filed to grant interim injunction in respect of the second respondent, the first respondent shall also furnish the I.P. address of the Url., & channel for which the request for blocking had arisen.

4. At the request of the learned counsel for the applicant, list the case after two weeks.

Pbn

29.10.2024